

GOVERNMENT OF INDIA

MINISTRY OF COMMERCE

Notification No. 29 /1997-2002

New Delhi, Dated 1.10. 1999

In exercise of the powers conferred by Section 5 of the Foreign Trade (Development and Regulation) Act,1992 (No.22 of 1992) read with paragraph 4.11 of the Export and Import Policy,1997-2002, the Central Government hereby makes the following amendments:

1. The entry against Code No.2710, relating to export of Petroleum Products in Table B of Schedule 2 of Export Policy of the book titled "ITC (HS) Classifications of Export and Import Items 1997-2002"shall be amended to read as under:

Code No.	ITEM	POLICY	Procedure
2710(a)	Aviation Turbine Fuel	Free	Export contracts to be registered with OCC
2710(d)	High Speed Diesel		
2710(f)	Motor Spirit		

2.Entry against Code No. 0001 of Table A of Schedule-2 of Export Policy of the book "ITC(HS) Classification of Import and Export Items 1997-2002" shall be amended to read as under:

0001	All forms of wild animals including their parts and products	Prohibited	Not permitted to be exported
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This issues in Public interest.

(N.L.LAKHANPAL)

DIRECTOR GENERAL OF FOREIGN TRADE

(AJAY SAHAI)

JT. DIRECTOR GENERAL OF FOREIGN TRADE

FOR DIRECTOR GENERAL OF FOREIGN TRADE

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